

(iii) The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Ordinance, 1990 (No. 4 of 1990).

(iv) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1990 (No. 5 of 1990).

[Placed in Library. See No. LT-1153A/90, 1154/90, 1155/90 and 1156/90].

#### **Notification of the Ministry to Environment and Forests**

SHRI JAGDEEP DHANKAR: On behalf of SHRIMATI MANEKA GANDHI I also lay on the Table under section 26 of the Environment (Protection) Act, 1986, a copy (in English and Hindi) of the Ministry of Environment and Forest Notification S.O. No. 375(E), dated the 10th May, 1990, amending notification S.O. No. 728(E), dated the 21st July, 1987, recognising Meghalaya State Pollution Control Board Laboratory, Arden, Motinagar, Shillong as environmental laboratory and also recognising Government Analysts. [Placed in Library. See No. LT-1234/90]

#### **Draft Notification of the Ministry of Industry (Department of Industrial Development) F. No. 12(3)/90-SSI(P)**

SHRI JAGDEEP DHANKAR: Madam, on behalf of SHRI SRIKANTA JENA, I also lay on the Table a copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development) draft Notification (F. No. 12(3)/90-SSI(P)] specifying the requirements mentioned in the Table annexed to the Notification which shall be complied with by the industrial undertakings to enable them to be regarded as an ancillary or a small scale industrial undertaking for the purpose of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-1157/90].

SHRI S. S. AHLUWALIA (Bihar): What about his resignation?

#### **DEMAND FOR EARLY SHORT DURATION DISCUSSION ON THE PRICE SITUATION IN THE COUNTRY**

SHRI N. K. P. SALVE (Maharashtra). Madam, the Chairman has been kind enough to admit a Short Duration Discussion on the price-rise. This is the most burning subject and topic throughout the country. But we find from the Order Paper that it is to be taken up at 2.30 p.m. Seeing the importance and urgency of the matter, which has been admitted, may I request you that as soon as the formality of laying the papers on the Table is over...

THE DEPUTY CHAIRMAN: It is already over.

SHRI N. K. P. SALVE: ... this may be taken up immediately so that we have an adequate debate on the subject.

SEVERAL HON. MEMBERS: Yes, yes.

THE PRIME MINISTER (SHRI VISHWANATH PRATAP SINGH): This could be taken up. Though the Finance Minister is also taking the subject there, we can take this up.

SHRI N. K. P. SALVE: Thank you.

THE DEPUTY CHAIRMAN: But the Minister is not here.

SHRI N. K. P. SALVE: The Prime Minister is here.

THE DEPUTY CHAIRMAN: The other Minister is here. We can take it up, if the House agrees.

SHRI N. K. P. SALVE: He had been Finance Minister much longer than he has been Prime Minister today. He knows the subject very well. As long as he is here, he is good enough.